

तरह तरह का शलत प्रचार हो रहा है। सबेरे वे बच्चे रहते हैं। दोपहर को जवान हो जाते हैं। रात को बूढ़े हो जाते हैं और यह जो साइकिल है इसी तरह से चलता रहता है। इसलिए इस पर बहस होनी चाहिये किसी न किसी रूप में।

MR. DEPUTY-SPEAKER : Papers to be laid.

14.08 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :

- (1) I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 248 in Gazette of India dated the 17th July, 1971, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-730/71].
- (2) to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—
 - (i) The Navy (Pension) Fourth Amendment Regulations, 1971, published in Notifications No. S.R.O. 294 in Gazette of India dated the 14th August, 1971.
 - (ii) The Navy (Discipline and Miscellaneous, Provisions) (Second Amendment) Regulations, 1971, published in Notification No.

S.R.O. 314 in Gazette of India dated the 28th August, 1971.

[Placed in Library. See No. LT-1039/71].

Notifications under Medicinal and Toilet Preparations (Excise Duties) Act, Bengal Finance (Sales Tax) Act, Central Excises and Salt Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1971 (Hindi and English Versions) published in Notification No. G S.R. 1164 in Gazette of India dated the 14th August 1971, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-1040/71].
- (2) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. F. 4(40)/71-Fin. (G) in Delhi Gazette dated the 26th September, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library. See No. LT-1041/71.]
- (3) A copy each of the following Notifications (Hindi and English Versions) under section 38 of the Central Excises and Salt Act, 1944 :—
 -) The Central Excise (Thirteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1246 in Gazette of India dated the 28th August, 1971.

[Shri K. R. Ganesh]

- (ii) The Central Excise (Fourteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1406 in Gazette of India dated the 25th September, 1971.
[Placed in Library. See No. LT-1042/71.]

- (4) A copy of Hindi Version of Notification No. S.O. 942 published in Mysore Gazette dated the 27th May, 1971, under subsection (ii) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1043/71.]
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 1153 published in Gazette of India dated the 7th August, 1971 together with an explanatory memorandum.
- (ii) G.S.R. 1200 published in Gazette of India dated the 21st August, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 1201 published in Gazette of India dated the 21st August, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 1220 published in Gazette of India dated the 2th August, 1971 together with an explanatory memorandum.
- (v) G.S.R. 1243 published in Gazette of India dated the 28th August, 1971.
- (vi) G.S.R. 1265 published in Gazette of India dated the 4th September, 1971 together with an explanatory memorandum.

- (vii) G.S.R. 1334 published in Gazette of India dated the 11th September, 1971 together with an explanatory memorandum.

- (viii) G.S.R. 1339 published in Gazette of India dated the 9th September, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT-1044/71]

- (6) A copy each of the following Notifications (Hindi and English version) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1047 in Gazette of India dated the 17th July, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules 1971, published in Notification No. G.S.R. 1139 in Gazette of India dated the 31st July, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1971, published in Notification No. G. S. R. 1202 in Gazette of India dated the 21st August, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1971, published in Notification No. G. S. R. 1203 in Gazette of India dated the 21st August, 1971.

- (v) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1971, published in Notification No. G.S.R. 1204 in Gazette of India dated the 21st August, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1971, published in Notification No. G.S.R. 1205 in Gazette of India dated the 21st August, 1971.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1206 in Gazette of India dated the 21st August, 1971.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1971, published in Notification No. G. S. R. 1207 in Gazette of India dated the 21st August, 1971.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 1208 in Gazette of India dated the 21st August, 1971.
- (x) The Customs and Central Excise Duties Export Drawback (General) Forty-Seventh Amendment Rules, 1971, published in Notification No. G.S.R. 1209 in Gazette of India dated the 21st August, 1971.
- (xi) The Customs and Central Excise Duties Drawback Rules, 1971, published in Notification No. G.S.R. 1219 in Gazette of India dated the 25th August, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1239, in Gazette of India dated the 21st August, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1240 in Gazette of India dated the 28th August, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1971, published in Notification No. G. S. R. 1241 in Gazette of India dated the 28th August, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1971, published in Notification No. G. S. R. 1242 in Gazette of India dated the 28th August, 1971.
- [Placed in Library. See No. LT-1045/71]
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 : -
- (i) G.S.R. 996 published in Gazette of India dated the 3rd July, 1971 together with an explanatory memorandum.
- (ii) G.S.R. 1029 published in Gazette of India dated the 10th July, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 1031 published in Gazette of India dated the 10th July, 1971 together with an explanatory memorandum.

[Shri K. R. Ganesh]

- (iv) G S R 1140 published in Gazette of India dated the 31st July, 1971 together with an explanatory memorandum
- (v) G S R 1158 published in Gazette of India dated the 10th August, 1971 together with an explanatory memorandum
- (vi) G S R 1159 published in Gazette of India dated the 18th August, 1971 together with an explanatory memorandum
- (vi) G S R, 1212 published in Gazette of India dated the 10th August, 1971 together with an explanatory memorandum
- (viii) G S R 1253 published in Gazette of India dated the 1st September 1971 together with an explanatory memorandum
- (ix) G S R 1382 published in Gazette of India dated the 18th September 1971 together with an explanatory memorandum
- (x) G S R, 1513 published in Gazette of India dated the 9th October, 1971 together with an explanatory memorandum

[Placed in Library] See No. LT 1046/71]

**NOTIFICATION RE ADONI MUTUAL
BENEFIT PERMANENT FUND LTD**

**THE DEPUTY MINISTER IN
THE DEPARTMENT OF COMPANY
AFFAIRS (SHRI BEDABRATA BARUA)**
On behalf of Shri Raghunatha Reddy, I beg to lay on the Table a copy of Notification No G S R 1306 (Hindi and English versions) published in Gazette of India dated the 11th September, 1971 declaring M/r Adoni Mutual Benefit Permanent Fund Limited to be a 'Nidhi' under sub-section (3) of section 620A of the Companies Act, 1956 [Placed in Library See No LT-1047/71]

**NOTIFICATION UNDER COMPANIES ACT
AND STATE OF HIMACHAL PRADESH ACT**

SHRI BEDABRATA BARUA I beg to lay on the Table—

- (1) A copy of Notification No G S R 1251A (Hindi and English versions) published in Gazette of India dated the 30th August 1971 making certain amendments to Notification No G S R. 636 dated the 4th May, 1971, under sub-section (3) of section 637 of the Companies Act, 1956 [Placed in Library] See No LT- 048/71]
- (2) A copy of the State of Himachal Pradesh (Removal of Difficulties) Order No 2 (Hindi and English versions) published in Notification No S O 4023 in Gazette of India dated the 23rd October, 1971 under sub-section (2) of section 53 of the State of Himachal Pradesh Act, 1970 [Placed in Library. See No. LT 1049/71]

14.10 Hrs

ESTIMATES COMMITTEE

MINUTES

SHRI NARENDRA SINGH BISHT
(Almora) I beg to lay on the Table Minutes of the following sittings of the Estimates Committee —

- (1) First Sitting (1970-71) held on the 22nd May, 1970, and
- (2) First Sitting (1971-72) held on the 24th June, 1971.